

4 OF 190/2000

ORDERS OF THE TRIBUNAL

NOTES OF THE REGISTRY

6-9-2000

Learned counsel for the applicant filed rejoinder after service on the counsel of the respondent. Pleadings are completed.

put up to Bench for further order.

AM
6/11/2000

Rejoinder filed.
Copy need.

For admn.

1
7.9.2000

WL

For the purpose of considering this petition it is not necessary to go into too many facts of this case. It is the case of the applicant that initially one Ashok Kumar Behera was appointed to the post of E.D.D.A., Kalarabanka B.O. and in that selection the applicant was one of the candidates. But subsequently appointment of Shri Ashok Kr. Behera was cancelled and that is why he has come up in this application with the prayers referred to earlier.

Shri Ashok Kumar Behera had challenged his termination in O.A.154/99. We have in a separate order delivered to-day quashed the order of termination of Shri Behera and directed the departmental authorities to reinstate him to the post of EDDA, Kalarabanka B.O. ~~at~~ forthwith. In view of this there being no vacancy in existence in the post of E.D.D.A., Kalarabanka, the prayer of the applicant is liable to be rejected and it is accordingly rejected, but without any order as to costs.

SP
VICE-CHAIRMAN

L
MEMBER (JUDICIAL)

For ~~behera~~ in
admn.
ad to 28.9.2000

AM
28.9.2000

WL